

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No. 211 – IA/1340(AHM)2023  
ITEM No. 212 – IA/230(AHM)2024  
ITEM No. 213 – IA/235(AHM)2024  
In  
CP(IB) 497 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of Baroda

.....Applicant

V/s

Alps Pharmaceuticals Pvt Ltd

.....Respondent

**Order delivered on: 16/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr Pulak Raj Mullick, Advocate in (IA/1340/2023)  
: Ms. Tabassum Sahanaz, Proxy Advocate (IA/230/2024)  
: Mr. Nipun Singhvi, Advocate a/w.  
: Mr. Vishal Dave (IA/235/2024)

For the Respondent : Ms. Tabassum Sahanaz, Proxy Advocate for R-1  
: (IA/1340/2023)  
: Ms. Hirva, Dave, Advocate for R-2 (IA/1340/2023)  
: Mr. Vishal Dave, Proxy Advocate for R-3 (IA/1340/2023)

**ORDER**  
**(Hybrid Mode)**

**IA/1340(AHM)2023**

Learned Counsel for the applicant submits that he has filed some IA in the registry for impleading the State of Utrkhand as a necessary party, which is pending with objection in the scrutiny.

Further, he seeks more time to file rejoinder to the reply filed by R-3. No reply has been filed by R-1 and R-2.

R-1 and R-2 again seeks one more opportunity to file reply.

Let needful be done within extended period of two weeks. Thereafter, rejoinder, if any, be filed within a period of 7 days.

**IA/230(AHM)2024**

In compliance of last order, written submission has been filed by the applicant through E-mode and physical copy is yet to be filed.

**IA/235(AHM)2024**

Learned Counsel for the applicant states that appeal before Hon'ble NCLAT qua the clarification of the order of Hon'ble NCLAT in respect of interest as claimed in this IA by the monitoring committee to be recovered from the SRA is pending and which is yet to be listed.

Re-list all these matters on 17.09.2024.

**-Sd-  
SAMEER KAKAR  
MEMBER (TECHNICAL)**

**-Sd-  
SHAMMI KHAN  
MEMBER (JUDICIAL)**